

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

Ref No. 853 /सां-330/आं एं नं-487/2023

Date- 16.12.2023

Sub: Regarding submission of Response/Reply in compliance of the order passed by Ham'ble N.G.T. dated 20.11.2023 in OA no. 487/2023 In the matter of Satish Chandra Pati Tripathi Vs. State of UP.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order passed by Ham'ble N.G.T. dated 20.11.2023 in OA no. 487/2023 In the matter of Satish Chandra Pati Tripathi Vs. State of UP. The Response/Reply is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,


(Akhand Pratap Singh)
District Magistrate
Deoria

Ref No- / Dated.

Copy to: Following for information and further necessary action.

1. Secretary Environment Govt. of Uttar Pradesh, Lucknow.
2. Member Secretary, U.P. Pollution Control Board, Lucknow.


District Magistrate
Deoria

Response of behalf of Respondent No.-1, District Magistrate, Deoria, in compliance to the order dated 20.11.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 487 of 2023 In the matter of Satish Chandra Pati Tripathi Versus State of U.P. & Others

The Hon'ble N.G.T., Principal Bench, New Delhi vide its order dated 20.11.2023 in Original Application No. 487 of 2023 in the matter of Satish Chandra Pati Tripathi Versus State of U.P. & Ors. has passed the directions.

The operative part of the order is as below:-

".....

2. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it appropriate to seek response thereto from (1) State of Uttar Pradesh, through District Magistrate, Deoria, (2) Uttar Pradesh Pollution Control Board, through its Member Secretary, (3) M/s. A.B.T. ENT Udyog, Village Chakbandi alias Pasanpur, Tehsil Sadar, District Deoria, Uttar Pradesh and (4) M/s. P.M.T. ENT Bhatta Village Gobrai, Post Barahara Babu, Tehsil Sadar, District Deoria, Uttar Pradesh-project proponents who are impleaded as respondents no. 1 to 4. Memo parties be prepared and attached with the application accordingly.
3. The Registry is directed to issue notices to respondents no. 1 to 4 requiring them to file reply/response within four weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
4. Notices be served on Project Proponents- M/s. A.B.T. ENT Udyog, Village Chakbandi alias Pasanpur, Tehsil Sadar, District Deoria, Uttar Pradesh and M/s. P.M.T. ENT Bhatta Village Gobrai, Post Barahara Babu, Tehsil Sadar, District Deoria, Uttar Pradesh through the District Magistrate, Deoria and for this purpose notices issued to the Project Proponents be sent to the District Magistrate, Deoria by E-mail for getting service of the same effected on them and sending his report in this regard.
5. Similar matters pertaining to operation of brick kilns in the State of U.P. in violation of environmental norms were ordered to be listed before Court No. 1 of the Principal Bench of this Tribunal. Such matters are stated to be fixed for hearing on 21.12.2023. It will be appropriate that the present matter is also listed before Court No. 1 of the Principal Bench of this Tribunal on that date.
6. Accordingly, the Registry is directed to list the present application before Court No. 1 of the Principal Bench of this Tribunal after obtaining orders from Hon'ble the Chairperson, if so required.



Response**A. M/s A.B.T. Ent Udyog, Vill- Chakbandi, Alias Paranpur, Tehsil- Sadar, Distt- Deoria**

- In Compliance of the order passed by Hon'ble N.G.T. on dated 04.08.2023 site of the above brick kiln unit has jointly visited on 26.08.2023 in presence of Shri Piyush Tripathi representative of A.B.T. Ent Udyog Brick Kiln Unit. At the time of joint inspection brick kiln unit was found closed.
- The above brick kiln unit has established and operated in the year of 2022 without obtaining C.T.E. and C.T.O. from UPPCB. In the site inspection of the above brick kiln on dated 28.03.2023 by Officials of Regional Office UPPCB, Gorakhpur, site of the Brick Kiln unit established at said address was not found as per the Guideline of New Brick Kiln establishment notification dated 27.06.2012, stipulated by UP Govt. Due to that, UPPCB, Lucknow has issued the closure order to the above Brick Kiln unit by vide letter no. H. 92587/C-6/Int Bhattha/833/Closure Order/Gorakhpur/2023, dated 25.04.2023. The joint team for compliance of the above closure order had visited the alleged brick kiln site and insured/implemented the said closure order at brick kiln unit on dated 27.06.2023. the copy of the compliance report of closure order is enclosed as **(annexure no. 1)**
- At the time of Joint Inspection the alleged Brick Kiln unit was found closed in compliance of the above said closure order issued by UPPCB.

B. M/s P.M.T. Ent Bhattha, Vill- Gobrai, Post- Barhara Babu, Tehsil- Sadar, Distt- Deoria.

- In Compliance of the order passed by Hon'ble N.G.T. on dated 04.08.2023 the site of the above brick kiln unit has jointly visited on 05.09.2023 in presence of Shri Ankit Tripathi representative of A.B.T. Ent Udyog Brick Kiln Unit. At the time of joint inspection brick kiln unit was found closed. enclosed as **(annexure no. 2)**
- The above Brick Kiln unit has established and operated from the year of 2000 without obtaining C.T.E. and C.T.O. from UPPCB. Due to that, UPPCB, Lucknow has issued closure order against the Brick Kiln unit by vide letter no. H. 92586/C-6/Int Bhattha/832/Closure Order/Gorakhpur/2023, dated 25.04.2023. The Copy of closure order is enclosed as **(annexure no.3)**. The joint team for compliance of the above closure order had visited the alleged brick kiln site and

Ans

insured/implemented the said closure order at brick kiln unit on dated 27.06.2023. the copy of the compliance report of closure order is enclosed as **(annexure no. 4)** .

- At the time of Joint Inspection the alleged Brick Kiln unit was found closed in compliance of the above closure order issued by UPPCB.
- In reference to direction issued by Additional Chief Secretary U.P. Govt. Environment, Forest and Climate change Section-6, Lucknow of vide letter no. 456(1)/81-6-2023, dated 19.05.2023. Copy enclosed **(annexure no. 5)**. District Magistrate, Deoria has issued office order by vide letter no. 551/Sa-92/2023, dated. 05.09.2023 copy enclosed **(annexure no. 6)** to all the S.D.M. & S.I.O. of the Distt- Deoria for Compliance and implementation of the order issued by Hon'ble High Court Allahabad in the matter of PIL No. 1103/2023 Pramod Kumar Rajbali Singh V/s U.P. State and Others dated. 09.05.2023.

The above Joint Inspection Report along with all annexure and photograph has been already submitted by e-mail to the Hon'ble N.G.T. by the Regional Officer, Gorakhpur vide letter no. 753/Sa-330/O.A. 487/2023, on dated 16.11.2023.

In compliance to the above direction dated 20.11.2023, the site of the alleged brick kilns M/s A.B.T. Ent Udyog, Vill- Chakbandi, Alias Paranpur, Tehsil- Sadar, Distt- Deoria and M/s P.M.T. Ent Bhattha, Vill- Gobrai, Post- Barhara Babu, Tehsil- Sadar, Distt- Deoria is again visited on 12.12.2023 and both brick kilns are found closed in compliance of the closure order issued by U.P.C.B. Lucknow. A copy of the Inspection report dated 12.12.2023 and photograph is being enclosed as **annexure no. 7.**

The above response of the District Magistrate, Deoria is placed before this Hon'ble N.G.T. for perusal and kind consideration.



(Akhand Pratap Singh)
District Magistrate,
Deoria.

मेसर्स ए0वी0टी ईट उद्योग, ग्राम-चकवन्दी उर्फ परानपुर, तहसील-सदर, जनपद-देवरिया के सन्दर्भ में अद्यतन निरीक्षण आख्या:

उक्त संदर्भित ईट भट्टे का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 12.12.2023 को किया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में मुंशी श्री सिकन्दर उपस्थित थे। निरीक्षण के समय ईट भट्टे का संचालन सम्बन्धित समस्त कार्य बन्द पाया गया। विस्तृत निरीक्षण आख्या निम्नवत् है:-

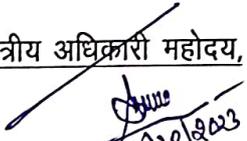
1. उक्त ईट भट्टा मेसर्स ए0वी0टी ईट उद्योग, ग्राम-चकवन्दी उर्फ परानपुर, तहसील-सदर, जनपद-देवरिया में स्थापित है।
4. उक्त ईट भट्टे के विरुद्ध बोर्ड मुख्यालय के पत्र सं0- एच0 92587/सी0-6/ईट भट्टा/833/बन्दी आदेश/गोरखपुर/2023, दिनांक 25.04.2023 के माध्यम से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981, यथासंशोधित की धारा 31ए के अर्न्तगत बन्दी आदेश जारी किया गया है।
5. उक्त बन्दी आदेश के अनुपालन में ईट भट्टे को जिलाधिकारी महोदय, देवरिया द्वारा नामित उप जिलाधिकारी तहसील- सदर, देवरिया के आदेश दिनांक 22.06.2023 के अनुपालन में नायब तहसीलदार, गौरी बाजार एवं क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर के सदस्यों एवं पर्याप्त पुलिस बल के साथ दिनांक 27.06.2023 को ईट भट्टे का संचालन बन्द करा दिया गया है।
6. उक्त ईट भट्टे की बन्दी आदेश की अनुपालन आख्या इस कार्यालय के पत्र दिनांक 281/सा0-316/2023, दिनांक 28.06.2023 के माध्यम से बोर्ड मुख्यालय, लखनऊ को प्रेषित की गयी है।
7. निरीक्षण दिनांक 12.12.2023 को स्थल के किये गये अद्यतन फोटोग्राफ संलग्न है।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


12/12/23
(विवेक सैनी)
जे0आर0एफ0


13-12-23
(अयोध्या प्रसाद)
वैज्ञानिक सहायक

क्षेत्रीय अधिकारी महोदय,


13/12/23
Ro



Latitude: 26.500187
Longitude: 83.850355
Elevation: 67.83±36 m
Accuracy: 3.3 m
Time: 12-12-2023 10:23
Note: AVT BRICK field Pranjit DEOPALA

Powered by NotCam



Latitude: 26.495899
Longitude: 83.849899
Elevation: 80.82±30 m
Accuracy: 13.0 m
Time: 12-12-2023 11:01
Note: PMT Int Udyog Gobrai DEORIA

Powered by NotCam



Latitude: 26.495865
Longitude: 83.849684
Elevation: 75.62±26 m
Accuracy: 98.6 m
Time: 12-12-2023 10:57
Note: PMT Int Udyog Gobrai DEORIA

Powered by NoteCam



Latitude: 26.500213
Longitude: 83.850143
Elevation: 75.83±17 m
Accuracy: 5.4 m
Time: 12-12-2023 11:13
Note: Avt brick field pranpur DEORIA

Powered by NoteCam





Latitude: 26.495877
Longitude: 83.849611
Elevation: 75.42±100 m
Accuracy: 6.4 m
Time: 12-12-2023 10:55
Note: PMT Int Udyog Gobrai DEORIA

Powered by NoteCam





Latitude: 26.495878
Longitude: 83.849617
Elevation: 75.42±19 m
Accuracy: 6.5 m
Time: 12-12-2023 10:55
Note: PMT Int Udyog Gobrai, DEORIA

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